

(c) the estimated foreign exchange to be earned as a result of this export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
 (a) Certain representations have been received from the rayon yarn manufacturers to lift the ban on the export of rayon yarn on the ground that there is accumulation of stocks with them. This request is under consideration in the context of total domestic need.

(b) and (c). Do not arise.

Difficulties faced by Polyester Units due to import of cotton and wool

5486 SHRI NAWAL KISHORE SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to the reported difficulties faced by the Polyester units in the country arising from import of cotton and wool from abroad;

(b) if so, the facts thereof; and

(c) the steps being taken by Government to meet their requirements and provide relief to boost up production of Polyester units?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
 (a) to (c) The Association of Polyester Staple Fibre Manufacturers had been representing for import of DMT some months before when they were suffering for want of raw material. They had been suggesting that the foreign exchange that might be utilised for import of cotton could be better utilised for import of DMT for making polyester fibre. At present there is no shortage of DMT supply. Hence this problem is no more there. The present difficulty is of no accumulation of stocks.

3005 LS-9

Incentives to Agents of L.I.C.

5487. SHRI NAWAL KISHORE SHARMA:

SHRI NAWAL KISHORE SINHA:

SHRI SHASHI BHUSHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the winning as well as consolation prizes have so far been given to all the Agents and Development Officers entitled to it by the Life Insurance Corporation of India—Delhi Division for the competitions held during the financial year 1973-74;

(b) if not, the reasons for such delay and when it is proposed to give away the prizes;

(c) whether it is customary with the L.I.C.—Delhi Division that it sends cheques for Rs. 10 for the consolation prize and if so, the reasons therefor; and

(d) the particular efforts made by the L.I.C. to give more incentive to agents so that they may procure more business for the L.I.C.?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b). During the year 1973-74, the Delhi Divisional Office of the LIC held three business competitions for Development Officers and agents. Out of the 1749 prizes announced under the competitions, all but 61 have since been distributed. The main reason why a few prizes still remain to be distributed is that the prize-winners have, despite reminders, not come forward to collect them.

(c) It is not customary to give consolation prizes by cheque or cash, but they may be paid in that form if the prize-winner so desires.

(d) Apart from commission, which increases with rise in business, the following incentives, among others,